ORISSA ACT XIII OF 194

THE COURT OF WARDS (ORISSA AMENDMENT) ACT, 1546

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AN ACT TO AMEND THE COURT OF WARDS ACT, 1879, IN ITS APPLICATION TO THE PROVINCE OF ORISSA

WHEREAS it is expedient to amend the Court of Wards Bengal Act Act, 1879, in its application to the Province of Orissa IX of 1879. for the purposes hereinafter appearing;

It is hereby enacted as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Court of Wards (Orissa Amendment) Act, 1946.
 - (2) It shall come into force at once.

IX of 1879.

- mendment 2. In section 6 of the Court of Wards Act, 1879

 A section 6, (hereinafter referred to as the said Act), the following Bengal Act
 IX of 1879 amendments shall be made, namely:-
 - (1) Section 6 shall be renumbered as sub-section (1 of the said section and for clause (d) of the said sub-section the following clause shall be substituted, namely:-
 - "(d) persons declared by the Provincial Government to be incapable of managing or unfitted to manage their own property owing to-
 - (i) any physical or mental defect or infirmity,
 - (ii) their having been convicted of a non-bailable offence and being unfitted by vice or bad character,
 - (iii) their having entered upon a course of wasteful extravagance, or
 - (iv) their failure without sufficient reason to discharge the debts and liabilities due by them:

Provided that no declaration under sub-clauses (iii) and (iv) shall be made unless the Provincial Government is

- (i) that the aggregate anual interest payable at the contractual rate on the debts and liabilities due by such persons exceeds one-third of the average annual profits of the preceding five years; and
- (ii) that such extravagance or such failure to discharge the said debts and liabilities is likely to lead to the dissipation of property."

- (2) After sub-section (1) the following sub-sections shall be inserted:—
- "(2) No declaration under clause (d) of sub-section (1) shall be made unless such a person has been furnished with a detailed statement of the grounds on which it is proposed to disqualify him and has been given a reasonable opportunity to be heard and to adduce evidence.
- (3) No suit shall be brought in any Civil Court in respect of any declaration made under sub-section (1)—
 - (a) by the Court under clause (a), (b) or (e);
 - (b) by the Provincial Government under clause (d)."

Repeal of sections 32, 33 and 34, Bengal Act IX of 1879.

3. Sections 32, 33 and 34 of the said Act shall be omitted.

Amendment of section 34-A, Bengal Act IX of 1879. 4. In section 34-A of the said Act, the words and figures "section 32 or section 33" shall be omitted.